

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

19. TCP 33/2016

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2024**

**NAME OF THE PARTIES:- Sugra Idris Turkey &Anr.**  
**V/s**  
**Landmark Heights Pvt. Ltd. & Anr.**

**Section: 397-398 of Companies Act, 2013**

---

**ORDER**

Counsel, Ken Anderson Misquitha appeared for the Petitioner and Counsel, Mausiheda appeared for the Respondent no. 7. Perusal of the record reveals that notice to the all the Respondents has been issued and duly served upon Respondent nos. 5 and 6. Despite service of notice, nobody has turned up on behalf of the Respondent nos. 5 and 6, therefore, Respondent nos. 5 and 6 are proceeded against ***ex-parte***. **Registry is directed** to issue a fresh notice to the Respondent nos. 1 to 4 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, Applicant is also directed to issue notice to the Respondent nos. 1 to 4 intimating the next date of hearing by all available means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice and proof of service of notice at least two days before the next date of hearing. List this matter on **01.07.2024**.

Sd/-

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

Sd/-

**KULDIP KUMAR KAREER**  
**Member (Judicial)**